

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 169/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2017**

Name of the Company:

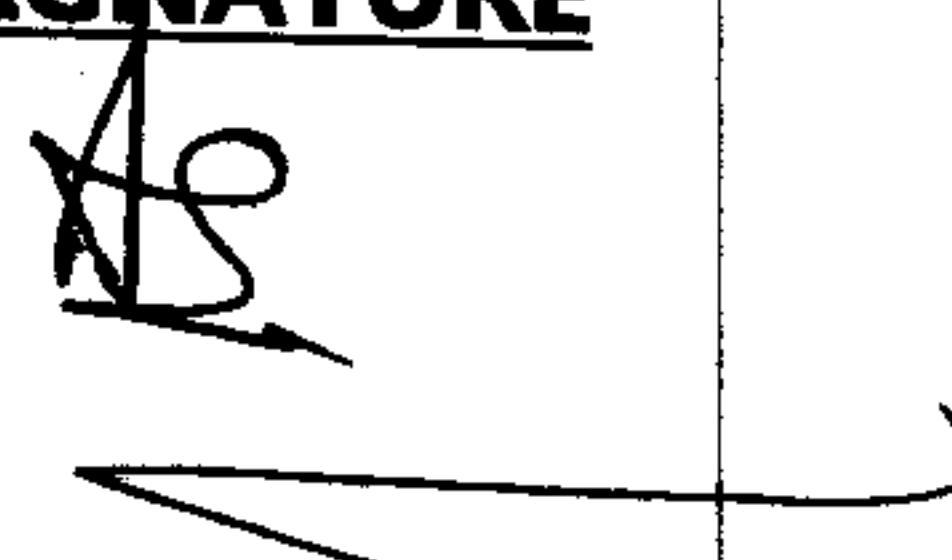
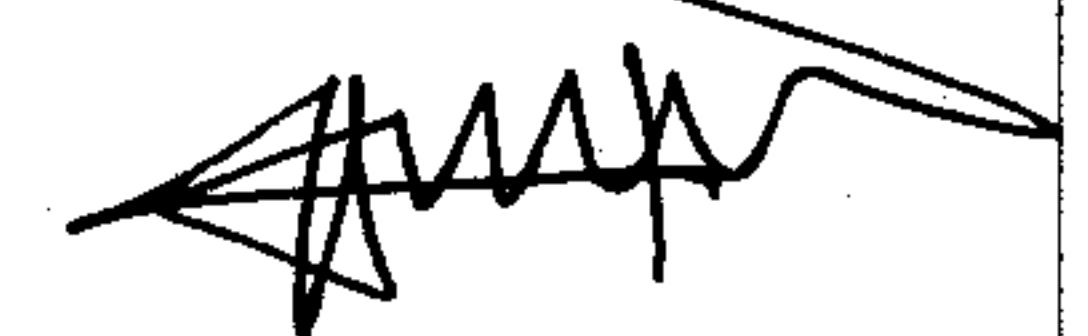
Riverside Industries Ltd

V/s.

Omni Dyechem Exports Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ANISH SHAH	PCS	Petitioner	
2.	HARMISH SHAH	Adv	Respondent	

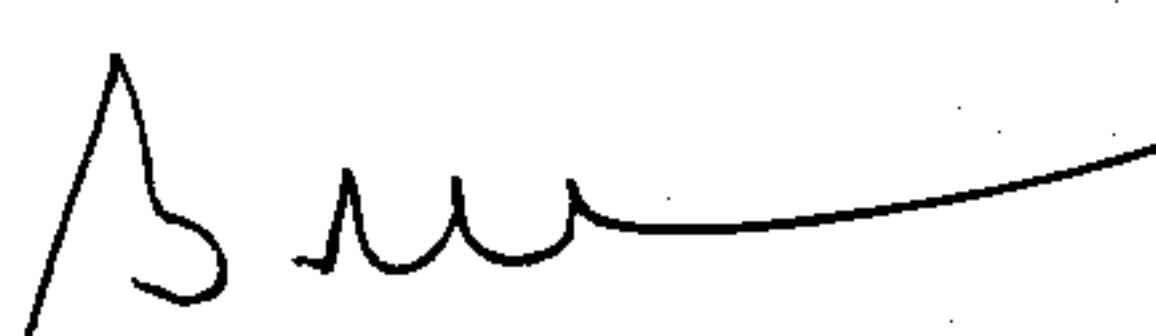
ORDER

Learned PCS Mr. Anish Shah present for Operational Creditor/Petitioner. Learned Advocate Mr. Harmish Shah present for Respondent.

Objections filed.

Petitioner is directed to state about winding up proceedings initiated by him before the Hon'ble High Court of Gujarat that stand transferred to this Tribunal.

List the matter on 16.01.2018.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 21st day of December, 2017.